Information note to the Press (Press Release No.173 /2012)

For Immediate release

Telecom Regulatory Authority of India

TRAI seeks views of stakeholders on Fourth Amendment to the Telecommunications Mobile Number Portability Regulations 2009

New Delhi, 3rd August, 2012 - The Telecom Regulatory Authority of India issued the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009) dated 23rd September, 2009 laying down the basic business process framework for implementation of mobile number portability in the country. After implementation of these regulations, the Authority had received a number of complaints wherein the subscribers have reported that their porting requests have been rejected by the donor operators on frivolous reasons.

In order to ensure compliance of MNP regulations by Access Providers, the Authority has decided to amend the regulations to incorporate provisions for levying financial disincentives where contravention is established in rejection of porting requests and also in the timelines specified in regulations.

from the TRAI solicits comments stakeholders on the Telecommunications Mobile Number Portability (Fourth Amendment) 2009 which is made available on Regulations TRAI's website www.trai.gov.in. The stakeholders are requested to send their comments on the draft regulations by 13th August 2012 by email to sbanzal@gmail.com or trai.mn@gmail.com. For any further clarifications please contact Mr. Sanjeev Banzal, Advisor (NSL-II) on 011-23210481.

> (Rajeev Agrawal) Secretary